



Latest Laws.com

Helping Good People Do Good Things

Bare Acts & Rules

Free Downloadable Formats

Hello Good People !



The Gujarat Government Gazette
EXTRAORDINARY
PUBLISHED BY AUTHORITY

Vol. XXVIII] MONDAY, APRIL 20, 1987/CAITRA 30, 1909

Separate paying is given to this Part in order that it may be filed
as a Separate Compilation.

P A R T I V

**Acts of the Gujarat Legislature and Ordinances promulgated and
Regulations made by the Governor**

The following Act of the Gujarat Legislature having been assented to by the
President on the 4th April 1987 is hereby published for general information.

J. P. VASAVADA,
Secretary to the Government of Gujarat,
Legal Department.

GUJARAT ACT NO. 20 OF 1987

(First published, after having received the assent of the President in the
Gujarat Government Gazette on the 20th April, 1987)

AN ACT

*further to amend the Provincial Insolvency Act, 1920 in its application to the
State of Gujarat for certain purposes.*

It is hereby enacted in the Thirty-seventh Year of the Republic of India
as follows:—

1. This Act may be called the Provincial Insolvency (Gujarat Amendment) Act, 1986. Short title.

Amendment of section 56 of Act No. V of 1920.

2. In the Provincial Insolvency Act, 1920 in its application to the State of Gujarat, in section 56, after sub-section (3), the following sub-sections shall be inserted, namely:

“(3A) The Court may grant a warrant to an officer of the Court or any Police officer above the rank of a constable to seize any part of the property of an insolvent in the custody or possession of the insolvent or of any other person, and with a view to such seizure to break open any house, building or room of the insolvent where the insolvent is supposed to be or any building or receptacle of the insolvent where any of his property is supposed to be.

(3B) Where the Court is satisfied that there is reason to believe that the property of the insolvent is concealed in a house or place not belonging to him, the Court may, if it thinks fit, grant a search-warrant to any such officer as aforesaid who may execute it according to its tenor.”.